

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (c). Yes, Sir.

(b) and (d). The Provisional Registration is now required to be issued to the entrepreneurs in the shortest possible time or across the counter after examining the following factors which do not require a field visit:

- (i) Requirement of industrial licence.
- (ii) Original value of investment in plant & machinery.
- (iii) Ownership/controlled/subsidiary nature by other industrial undertakings of the concerned SSI.
- (iv) Locational restrictions, if any.

Affidavit in respect of (i) to (iv) above is to be considered sufficient evidence to grant the provisional registration certificate.

A unit, having been granted provisional registration, applies for permanent registration once it commences production. Upon receipt of application, the permanent registration certificate is normally granted within a period of one month subject to completion of formalities indicated at the time of issue of provisional registration certificate. Guidelines incorporating the simplified procedures have been issued to all State Governments.

Fertiliser Units by IFFCO and KRIBHCO

6170. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Farmers Fertilizers Cooperative Limited and Krishak Bharati Cooperative Limited have any fertiliser unit in Southern States;

(b) if so, the details thereof;

(c) whether Government have any proposal to set up any fertilizer units in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) No, Sir;

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Mobile Courts

6171. KUMARI PUSHPA DEVI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up mobile courts in the States;

(b) if so, the guidelines sent to different States in this regard; and

(c) the reaction of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The administration of justice in the Subordinate courts comes under the purview of the State Governments/High Courts concerned. However, in the context of the resolution approved in the Joint Conference of Chief Justices, Chief Ministers and Law Ministers held in August September, 1985, the scheme circulated to the participants by the then Chief Justice of India for the setting up of mobile courts was sent to all the State Governments/U.T. Administrations in February, 1986, as an alternative dispute resolution mechanism and with a view to expedite the disposal of cases. It is for the State Govern-

ments concerned to set up mobile courts in their States.

Charges for Conversion of Leasehold into Freehold System

6172. SHRI VILAS MUTTEMWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in all cases of conversions of leasehold into freehold system, the conveyance deeds are registered on payment of stamp-duty and registration charges and the consideration amount for this purpose is the amount of conversion charges including the surcharge where applicable;

(b) if so, whether any direction has been issued/proposed to be issued to the Collector of Stamps, Delhi in this regard;

(c) if so, the details thereof;

(d) whether the Government are aware that the Collector of Stamps, Delhi is charging stamps duty on the amount of Sale Agreement over and above the said consideration amount; and

(e) if so, the remedial action proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). The instructions dated 14.2.92 relating to conversion of leasehold tenure of land into freehold provide for payment of stamp duty & registration charges based on the amount of conversion charges including the Surcharge where applicable, in case where the title to the property is vested in the lessee. However, where lease deed/title deed is yet to be executed, the party is required to pay normal stamp duty and registration charges also.

(d) and (e). Action of the Collector of Stamps

is in accordance with the instructions in cases where attorney applies for conversion.

Quality Raising for Building Industry

6173. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are considering any proposal to introduce a quality raising for building industry;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). Bureau of Indian Standards (BIS) has introduced the 'Quality Systems Certification Scheme' according to IS: 14000 series of standards which are identical to the internationally accepted ISO 9000 series of standards on quality systems, in September, 1991. This scheme also covers the building industry. The details of the scheme are given in the attached statement.

STATEMENT

This scheme envisages grant of Quality Systems Certification. The Systems Certification. The System Models are as under:-

Model I-IS 14001: 1988 Quality Systems-Model for Quality Assurance in Design/Development, Production, Installation and Servicing.

Model II-IS 14002: 1989 Quality Systems-Model for Quality Assurance in Production and Installation.

Model III-IS 14003: 1989 Quality Systems-